

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 282/2010

Sub: Determination of transmission tariff for (a) Line reactors at Trichy and Madurai, (b) Bus reactors at Hossur and Salem, (c) Bus reactor at Sriperumbudur, (d) Bus reactors at Kolar, Hyderabad and Munirabad, (e) Bus Reactor at Hiriyur, (f) Line reactor at Udumaplet, and (g) Line Reactor at Trivandrum along with associated bays and equipments under System Strengthening-VIII of SR Grid in Southern Region for tariff period 2009-14.

Date of hearing : 19.5.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Karnataka Power Transmission Corporation Ltd.,  
Bangalore and Others

Parties present : Shri U.K.Tyagi, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri S.S.Raju, PGCIL  
Shri S.Balaguru, TANGEDCO  
Miss Geetha, TANGEDCO

This petition has been filed for approval of transmission tariff in respect of the subject transmission system, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as 'the 2009 regulations').

2. The representative of the petitioner submitted that the copy to the petition has been filed by Tamil Nadu Generation and Distribution Company Ltd. and the petitioner has filed its rejoinder thereto. He further submitted that two elements covered under the present petition namely, 400 kV 63 MVAR line reactors and Trichy and Madurai sub-station and 400 kV 63 MVAR Bus Reactor at Hossur and Salem sub-station has been completed within 21 and 24 months, respectively from the date of

investment approval and therefore, the transmission lines qualifies for 0.5% additional return on equity in terms of Regulations 15 (2) of the 2009 regulations.

3. During the hearing, the staff of the Commission pointed out that even though the actual date of commercial operation has been indicated as 1.10.2010 in the petition, the tariff calculations have been filed with the anticipated date of commercial operation as 1.9.2010. The Commission directed the petitioner to confirm whether there is any additional capital cost within the period of one month i.e from 1.9.2010 to 1.10.2010 and if so, the source of financing the said expenditure.

4. The above information may be filed by 5.6.2011.

5. Subject to above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)